

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

119

C.P. (Appeal) No. 525/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 8<sup>TH</sup> AUGUST, 2018, 10:30 A.M.

Name of the Company	Mangaljyoti Infracon Pvt. Ltd.-Vs- ROC, WB.		
Under Section	252 (3)		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CA SHAS LI AG. DAWA APPELLANT 8/8/18

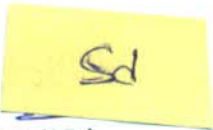
ORDER

Ld. CA for the appellant is present.

ROC seen filed report. Ld. CA appearing on behalf of appellant filed rejoinder to the ROC report.

However, proof of delivery of notice to RD as well as to Income Tax not produced. Ld. CA appearing for the appellant sought further time to produce proof of delivery of notice to RD as well as to Income Tax.

List it for further consideration on 24/08/2018.

  
(Jinan K.R.)  
Member (J)